

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 225/TT/2013

Subject: Approval of Transmission tariff for (i) 220 kV D/C line from Ambewadi-Ponda (Karnataka-Goa), (ii) 220 kV S/C line from Ambewadi-Xyldom (Karnataka-Goa), (iii) 220 kV D/C line from Chikkodi-Kolhapur (Karnataka-Maharashtra), (iv) 220 kV S/C line from Sedam-Tandur (Karnataka-Andhra), (v) 220 kV S/C line from Allipura-Raghulapadu (Karnataka-Andhra), (vi) 220 kV S/C line from Yerandanahalli-Hosur (Karnataka-Tamilnadu), (vii) 220 kV S/C line from Kadakola-Kaniyampet (Karnataka-Kerala) and (viii) 110 kV S/C line from Konaje-Manjeshwar (Karnataka-Kerala) in Southern Region.

Date of Hearing: 4.6.2015

Coram: Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner: Karnataka Power Transmission Corporation Limited (KPTCL)

Respondents: APTRANSCO and 4 others

Parties present: Ms. Swapna Seshadri, Advocate, KPTCL
Shri S. Vallinayagam, Advocate, TTCL

Record of Proceedings

The learned counsel for the petitioner submitted that the present petition is filed for approval of tariff of (i) 220 kV D/C line from Ambewadi-Ponda (Karnataka-Goa), (ii) 220 kV S/C line from Ambewadi-Xyldom (Karnataka-Goa), (iii) 220 kV D/C line from Chikkodi-Kolhapur (Karnataka-Maharashtra), (iv) 220 kV S/C line from Sedam-Tandur (Karnataka-Andhra), (v) 220 kV S/C line from Allipura-Raghulapadu (Karnataka-Andhra), (vi) 220 kV S/C line from Yerandanahalli-Hosur (Karnataka-Tamilnadu), (vii) 220 kV S/C line from Kadakola-Kaniyampet (Karnataka-Kerala) and (viii) 110 kV S/C line from Konaje-Manjeshwar (Karnataka-Kerala) in Southern Region, pursuant to Commission's order dated 14.3.2012 in Petition No. 15/Suo-moto/2012 for tariff block 2009-14.



2. The Commission directed the petitioner to submit the following information on affidavit by 25.6.2015:-

a) Details of ARR and network configuration as per the format given below:-

(FY _____)	ARR _____	(₹ lakh)
S. No.	Line Type	Length#(Ckt- Km)
1.	+500 kV HVDC	
2.	+800 kV HVDC	
3.	765 kV D/C	
4.	765 kV S/C	
5.	400 kV D/C	
6.	400 KV D/C Quad.	
7.	400 kV S/C	
8.	220 kV D/C	
9.	220 kV S/C	
10.	132 kV D/C	
11.	132 kV S/C	
12.	66 kV	

#Total length in the State for which ARR has been approved
FY=Financial Year; ARR=Annual Revenue Requirement

b) Details of ARR approved by the SERC for FY 2009-10, 2010-11, 2011-12, 2012-13 & 2013-14 and details as per the Table given herein above separately for the respective years containing total amount approved for the respective years.

4. The Commission directed the respondents to file their reply by 10.7.2015 and the petitioner to file its rejoinder, with a copy to the respondents, on affidavit by 20.7.2015.

5. The Commission further observed that due date of filing the information should be complied with and information received after due date shall not be considered while passing the order.

6. Subject to this, Commission reserved the order in the petition.

By Order of the Commission

sd/-
(T. Rout)
Chief (Legal)